

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Four copies of final order dt. 20.11.02 issued to counsel for both sides and to all parties.

DS  
20.11.02

S.O (D)

ORDER DATED 20-11-2002.

None appeared on behalf of the Applicant. Heard Mr. Ashok Mohanty, learned Counsel for the Respondents, who apprised the Court that the Respondents in compliance with the direction of this Tribunal have already paid the provisional pension to the Applicant under Rule-9(3) of the Railway Services (Pension) Rules, 1993 and said that under Rule-10 of the ~~xxamxx~~ rules no gratuity is payable to the Applicant. Perused also the relevant rules. In view of the above that the Respondents have complied with the order of this Tribunal with regard to payment of provisional pension as also have released the GPF amount, as due and admissible to the Applicant, two prayers made in this Original Application have been met i.e. with regard to payment of provisional pension and payment of the amount lying in his GPF. Accordingly, the OA is disposed of. No costs.

Send copies to parties.

vice-Chairman

20/11/02